

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes, Sir.

(b) and (c). While Government have been receiving reports from time to time about movements of Naga and Mizo hostiles intending to sabotage the railway track there has been no information from official sources to indicate any large-scale plan to completely disrupt rail track in Assam. However, on the basis of intelligence received and in the light of the recent acts of sabotage, Government have taken further measures to ensure security to rail track and to safeguard the life and property of the passengers.

#### Accident in a Mine near Dhanbad

\*217. Shri Hukam Chand

Kachhavaiya:

Shri Prakash Vir Shastri:

Shri Raghunath Singh:

Shri Subodh Hansda:

Shri S. C. Samanta:

Shri Bhagwat Jha Azad:

Shri M. L. Dwivedi:

Shrimati Vimla Devi:

Shri Indrajit Gupta:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that more than eight persons were killed and five others injured due to the falling down of a roof in a mine near Dhanbad in May, 1966;

(b) if so, the assistance given to the families of the deceased persons;

(c) the number of persons killed and injured; and

(d) the action taken in the matter?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) and (c). There was a fatal accident at Katras Choitodih Colliery of M/s. Burrakar Coal Co. in the District of Dhanbad on the 17th May, 1966 in which eight persons

were killed and one person was seriously injured due to fall of roof.

(b) The management made an *ex-gratia* payment of Rs. 200/- to the family of each deceased. They also spent about Rs. 120/- towards the incidental expenses for the funeral of one minor whose body was recovered. In respect of the person seriously injured, who was admitted to hospital the management are reported to have spent Rs. 60/- for providing an attendant. Action is in hand for payment of compensation under the Workmen's Compensation Act. Action is also in hand to grant benefits under the Coal Mines Fatal and Serious Accident Benefit Scheme of the Coal Mines Labour Welfare Fund, which includes a cash payment of Rs. 150-, a monthly allowance for 3 years of Rs. 15/- p.m. for the widow and a scholarship of Rs. 10/- p.m. for each school going son or daughter until the age of 15.

(d) The accident was enquired into by the Deputy Chief Inspector of Mines and it was found that the accident occurred due to a sudden fall of a huge mass of roof stone 1.8 metres thick from a height of 1.95 metres, over an area measuring 15 metres x 7.5 metres. The roof-fall occurred without any warning. During the course of enquiry, it was observed that supports had been duly set up according to the Rules on the subject.

#### मंत्रालयों का पुनर्गठन

\*218. श्री सिद्धेश्वर प्रसाद : क्या गृह-कार्य मंत्री 16 मई, 1966 के तारकित प्रश्न संख्या 1696 ने उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) हाल ही में वैज्ञानिक आघात पर किस मंत्रालय का पुनर्गठन किया गया है ; और

(ख) वैज्ञानिक आघात पर अन्य मंत्रालयों का पुनर्गठन करना क्यों सम्भव नहीं हुआ है ?